

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 704**

TO BE ANSWERED ON FRIDAY, THE 29.11.2024

Transfer of Judges of High Courts

704 SHRI MATHESWARAN V S:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of Supreme Court Collegium recommendations on transfer of High Court Judges pending with the Government for more than six months; and
- (b) whether the Government received any corruption complaint against former acting Chief Justice of Madras High Court from September, 2022 to May, 2023 and if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): As on 26.11.2024, there are 05 such recommendations.

The complaints received against Judges and Chief Justices of the High Courts are handled by the judiciary through an “in-house mechanism”. The Supreme Court of India, on 7th May, 1997, adopted two Resolutions namely (i) “The Restatement of Values of Judicial Life” which lays down certain judicial standards and principles to be observed and followed by the Judges of the Supreme Court and High Courts and (ii) “in-house procedure’ for taking suitable

remedial action against judges who do not follow universally accepted values of Judicial life including those included in the Restatement of Values of Judicial life.

As per the established 'In-house procedure' for the Higher Judiciary, the Chief Justice of India is competent to receive complaints against the conduct of Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. In view of the independence of the Judiciary enshrined in the Constitution of India, the complaints/representations received are forwarded to the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be.
